

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-303
IB-458/ND/2020

IN THE MATTER OF:

Rupdarshi Sarees Pvt Ltd

...Applicant

Vs

Kota Saree Niketan Pvt Ltd

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 02.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Siddharth Jain, Mr. T N durga
For the Respondent :

ORDER

Ld. Counsel for petitioner submitted that the notice was served upon the respondents through post but the same was returned unserved. He seeks time to serve the fresh notice upon the respondents through e-mail address mentioned in Adjudicating Authority Rules (Rule 5(2)). List the case on **26.03.2020.**

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)